

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) to (c). Yes Sir, Government have notified the draft Bio-Medical Wastes (Management and Handling) Rules, 1995 under the Environment (Protection) Act, 1986. These have been published as Draft Rules for information of the public and concerned agencies likely to be affected, inviting objections or suggestions. A final notification is required to be issued after considering any objections or suggestions received.

Power Tariff for Agriculture Sector

98. SHRIMATI GEETA MUKHERJEE : Will the PRIME MINISTER be pleased to state :

(a) whether Government are considering a proposal to enforce a uniform commercial power tariff for the agriculture sector all over the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR S VENUGOPALACHARI) : (a) No, Sir.

(b) Does not arise.

Import of Seeds

99. SHRI ANIL BASU Will the Minister of AGRICULTURE be pleased to state :

(a) the name and quantity of various seeds imported during the last two years including names of the companies importing seeds;

(b) whether indigenous seed production has declined due to import of the seeds,

(c) if so, the details thereof; and

(d) the steps being taken by the Government to encourage seed production indigenously?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) The necessary information is being collected and will be laid on the Table of the House.

(b) No, Sir.

(c) Does not arise.

(d) Government have initiated several steps to encourage indigenous seed production. The Public Sector National Seeds Corporation, State Farms Corporation of India, 13 State Seeds Corporations and State Departments of Agriculture and several private sector seed companies are undertaking large

scale seed production of quality seeds. A number of Central Sector Schemes are being implemented in the seeds sector to strengthen indigenous seed production. These schemes are intended for varietal development, improvement of quality control arrangements, provision of transport subsidy, strengthening seed production programmes in remote areas and stramlining certified seed production of vegetable crops.

In addition to the above, under the World Bank aided National Seeds Project-III assistance has been provided for infrastructure development and organisational and financial restructuring to public sector seed corporations, State Seed Certification Agencies, Indian Council of Agricultural Research and State Agriculture Universities. The Central sector Schemes for development horticulture crops such as fruits, spices, vegetables, coconut, cashew, floriculture root and tuber crops etc. provide necessary support for multiplication of seed/planting material. Similarly, Centrally Sponsored Production Oriented Crop Development Schemes on various agricultural crops provide incentive for additional production a certified seed of identified varieties.

[Translation]

Ban on Sulphos Pesticide

100. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of AGRICULTURE be pleased to state :

(a) whether incidents of suicide by using sulphos pesticide are being reported in the country;

(b) if so, the details thereof;

(c) whether the aforesaid pesticide has been banned; and

(d) if not, whether it is proposed to ban this pesticide?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) and (b). The *statement* giving the details of poisoning cases (suicidal, homicidal, accidental, and occupational) due to various pesticides including Celphos (Aluminium phosphide) is enclosed.

(c) and (d). The use of Celphos (Aluminium phosphide) has been reviewed. Keeping in view the overall usefulness of the product it has been decided to continue its use. However, to avoid reported misuse of Celphos (Aluminium phosphide), which is an effective storage/grain protectant, severe restrictions have been imposed on its free sale in the tablet form under the Insecticides Act, 1968. Besides, improved and safer cage/capsule, shell-trilaminated and envelop packaging of aluminium phosphide have been registered with effect from 15.7.1992.

STATEMENT

Number of (suicidal, homicidal, accidental and occupational) pesticide poisoning cases (Statewise) due to various pesticides during the last three years

S. No.	Name of States/UTs.	1992-93	1993-94	1994-95
1.	Andaman & Nicobar	Nil	N.R.	N.R.
2.	Andhra Pradesh	1182	546	260
3.	Arunachal Pradesh	Nil	Nil	N.R.
4.	Assam	Nil	Nil	Nil
5.	Bihar	Nil	Nil	N.R.
6.	Chandigarh	N.R.	Nil	N.R.
7.	Dadra & Nagar Haveli	Nil	Nil	N.R.
8.	Daman & Diu	Nil	Nil	Nil
9.	Delhi	N.R.	Nil	N.R.
10.	Goa	Nil	Nil	N.R.
11.	Gujarat	139	24	4
12.	Haryana	113	128	117
13.	Himachal Pradesh	Nil	487	N.R.
14.	Jammu & Kashmir	Nil	Nil	Nil
15.	Karnataka	Nil	Nil	Nil
16.	Kerala	362	Nil	1055
17.	Lakshadweep	Nil	Nil	N.R.
18.	Madhya Pradesh	N.R.	Nil	Nil
19.	Maharashtra	404	2895	1609
20.	Mahipur	Nil	Nil	Nil
21.	Meghalaya	Nil	Nil	Nil
22.	Mizoram	Nil	Nil	Nil
23.	Nagaland	Nil	Nil	N.R.
24.	Orissa	19	4	Nil
25.	Pondicherry	102	247	367
26.	Punjab	811	161	242
27.	Rajasthan	165	58	80
28.	Sikkim	Nil	Nil	N.R.
29.	Tamil Nadu	144	98	90
30.	Tripura	Nil	Nil	Nil
31.	Uttar Pradesh	Nil	Nil	Nil
32.	West Bengal	N.R.	N.R.	N.R.

Remarks : The figures have been compiled based on the information furnished by the State/UTs either at the Zonal conference or figures furnished to Government of India, Ministry of Agriculture, Department of Agriculture & Cooperation, Dte of Plant Protection, Quarantine & Storage, Faridabad.

N R : Not Reported

[English]

Haldia Fertilizer Corporation

101. KUMARI MAMATA BANERJEE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government propose to revamp the Haldia Fertilizer Corporation in the West Bengal; and

(b) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SHEES RAM OLA) : (a) and (b). Hindustan Fertilizer Corporation Limited (HFC) which has set up the Haldia Fertilizer Project in West Bengal, was declared a sick company the Board for Industrial and Financial Reconstruction (BIFR) in November, 1992. The revival package for HFC, approved in principle by the Government in April, 1995 envisaged the limited revamp of its Barauni, Dnrgapur and Namrup units at a fresh investment of Rs.464.93 crore. It has been decided to reformulate the revival package for HFC so as to make it acceptable to Financial Institutions. The final revival package would also require the approval of the BIFR, which is a quasi judicial authority.

The revamp of the Haldia Fertilizer Project was not found to be techno-economically feasible and its rehabilitation would require the setting up of a new plant involving additional investment of Rs.910 crore in view of the constraint of resources, it has been decided to consider the option of attracting private capital for the rehabilitation of the Haldia Fertilizer Project.

TADA Cases

102. SHRI P.R. DASMUNSI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of TADA detenués upto April 30, 1996 and their break-up, State-wise; Community-wise; and

(b) the present status of the amendment of TADA?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : (a) The information is being collected and will be laid on the Table of the House.

(b) TADA lapsed on 23.5.95 and keeping in view the reach, size and magnitude of the Terrorist violence in India and the aid, assistance and connivance from across the border to the anti national elements, the Govt. introduced the Criminal Law Amendment Bill, 1995 in Rajya Sabha. Efforts are being made to reach a consensus on this issue.